

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4234  
ANSWERED ON:07.08.2014  
WAGES UNDER MGNREGS  
Scindia Shri Jyotiraditya Madhavrao

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Supreme Court has recently directed all States/UTs to pay revised wages to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) as per the notification issued by the Government in February this year;
- (b) if so, the details thereof and the response of the States on the directives of the Supreme Court;
- (c) whether several States are still not paying the revised wages to workers under the Scheme; and
- (d) if so, the details thereof and the steps being taken/proposed to be taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a)&(b) The Supreme Court, while disposing off SLP No. 379-390/2012 filed by Central Government challenging the order of High Court of Karnataka for payment of wages as per the Minimum Wages fixed by the State Government of Karnataka, has allowed the Government to act in terms of their notification dated 13.2.2014 that notified revised wages under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) with effect from 01.04.2014.
- (c)&(d) The revised wage rates have been implemented in payment of wages for workers with effect from 1st April, 2014.